

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 4**  
**IB-533(ND)/2023**

**IN THE MATTER OF:**

Hella Infra Market Pvt. Ltd.  
Vs.  
NKG Infrastructure Ltd.

.... Petitioner/Applicant  
.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 13.09.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

Issue notice to the Respondents.

The Petitioner is directed to serve notice alongwith copy of petition to the Respondents and file proof of service alongwith affidavit of service within a week.

The Respondents are directed to file reply to the above petition within two weeks after receipt of notice.

List the matter **on 05.10.2023.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**